Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 29th day of July 2020

Original Application No. 330/00309 of 2020

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

Bhagwati Prasad, S/o Late Pooni Ram, R/o Kanonga Ka Pura, WardNo. 11, Town Area, Sirathu, Kaushambi.

...Applicant

By Adv : Shri P.K. Mishra and Shri Rajesh Kumar

VERSUS

- 1. Union of India through General Manager, North Central Railway, Headquarters Office, N.C. Railway, Allahabad.
- 2. Divisional Railway Manager, North Central Railway, DRM's Office, Nawab Yusuf Road, Allahabad.
- 3. Senior Divisional Personnel Officer, North Central Railway, DRM's Office, Nawab Yusuf Road, Allahabad.

...Respondents

By Adv: Shri S.M. Mishra

ORDER

Shri P.K. Mishra and Shri Rajesh Kumar, learned counsel for the applicant and Shri S.M. Mishra, learned counsel for the respondents, who has appeared on advance notice, are present. Heard learned counsel for the parties on admission and perused the record available in pdf. form.

2. Learned counsel for the applicant submits that vide impugned order dated 29.03.2019 (Annexure A-1) the applicant was compulsorily retired. At that time his basic pay was Rs. 52,000/-, but after his retirement it was reduced to Rs. 47,600/- and accordingly his pension was calculated at reduced amount and not on the basis of last pay drawn by the applicant. Learned counsel for the applicant in support of his contention has relied upon some judgments rendered by Hon'ble Apex Court including the case of *State of Punjab and others etc. vs. Rafiq Masih (White Washer) etc. reported in AIR 2015 SC 596*.

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3. Learned counsel for the respondents has vehemently opposed the

OA by contending that the applicant has approached this Tribunal without

exhausting remedy of filing appeal against the impugned order.

4. At this stage learned counsel for the applicant submitted that the

applicant will be satisfied if the concerned authority / respondents be

directed to decide his representation by a reasoned and speaking order.

He further submitted that although his representation dated 26.11.2019

(Annexure A-8) is still pending consideration before the respondents, the

applicant may be permitted to make fresh representation ventilating all his grievances and the respondents be directed to pass reasoned and

speaking order on his fresh representation within stipulated period of time.

5. In view of the above no purpose is going to be served in keeping

this OA pending, and it is decided at the admission stage itself with

direction that if the applicant makes a fresh representation within a period

of 15 days from today, the respondent concerned who is the competent

authority, will decide it by a reasoned and speaking order within a period

of 2 months from the date of receipt of fresh representation along with

certified copy of this order.

6. It is made clear that this Bench has not expressed any opinion on

the merits of the case.

7. With the above direction the OA is disposed of at the admission

stage itself. No costs.

8. Copy of this order be given to learned counsel for both the parties

forthwith.

(Justice Vijay Lakshmi) Member (J)

/pc/